HIGH COURT OF JUDICATURE AT ALLAHABAD

MATTERS UNDER ARTICLE 227 No. - 14284 of 2026

Kuldeep Batra

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s) : Nitish Kumar Soni
Counsel for Respondent(s) : G.A., Prayageshwar Kumar Upadhyay, Saurabh Singh

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Court No. - 55

HON'BLE VIKRAM D. CHAUHAN, J.

1. In pursuance to the order dated 19.11.2026, Sri Nitish Kumar Soni, Advocate along with Sri Bhanu Pratap Seth, Advocate have appeared before this Court. Sri Raj Kulshrestha has also been brought in police custody before this Court. Sri Kuldeep Batra, who is the petitioner in the present case, is also present. Sri Nitish Kumar Soni, Advocate has stated that he was out of station yesterday and has sent Sri Bhanu Pratap Seth, Advocate to adjourn the case. In the intervening period the aforesaid incident has taken place, for which he is tendering unconditional apology and regrets the inconvenience caused to this Court.

2. On a query being made to Sri Bhanu Pratap Seth, Advocate as to why he has not appeared yesterday before this Court, he has stated that he was frightened and as such could not appeared alone. Sri Raj Kulshrestha has tendered unconditional apology and has given an undertaking to the Court that in future he will maintain decorum of the Court and will not record the court proceedings.

3. Sri Kuldeep Batra had entered Court room yesterday on the pass accessible to the Advocate Chamber. Sri Nitish Kumar Soni, Advocate has stated that error was on the part of his office in issuance of incorrect pass and he is tendering unconditional apology in this respect.

4. Considering the aforesaid aspect of the matter and the fact that counsel has admitted to the mistake treating the same as being accepted by the counsel, the Court proceedings are hereby dropped. Sri Raj Kulshrestha is

directed to be released forthwith. However, the directions contained in the order dated 19.11.2026 restricting from carrying the mobile phones to this Court room shall continue and no litigant would be permitted to enter the Court room along with the mobile phones. The mobile phones may be kept in the office of the concerned Advocate or may be kept somewhere else. Accordingly the Court proceedings are hereby dropped.

5. The order dated 19.11.2026 of this Court shall be placed for consideration before the learned Division Bench of this Court in Public Interest Litigation (PIL) No. - 2436 of 2019 (In Re Suo Moto Relating To Security And Protection In All Court Campuses In The State of U.P. Vs. State of U.P.) for ensuring that mobile phones are not carried by the litigants before the Court.

6. The mobile phone of Sri Raj Kulshrestha shall be handed over to Sri Raj Kulshrestha after deleting the recording of the court proceedings and resetting the phone. Sri Raj Kulshrestha is hereby restrained from publishing any such video on the social media. The video in the pen drive shall be kept in a sealed cover.

7. List this case on 27.11.2026 as fresh.

(Vikram D. Chauhan,J.)

November 20, 2026
VMA

Digitally signed by :-
VISHWA MOHAN ARORA
High Court of Judicature at Allahabad